

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.4/RP/2022**

Subject : Petition for the review of the Commission's order dated 8.1.2022 in Petition No. 408/GT/2020 pertaining to truing-up of tariff for the 2014-19 tariff period and determination of tariff for the 2019-24 tariff period in respect of Maithon Right Bank Thermal Power Project (1050 MW) of the Petitioner, Maithon Power Limited.

Petitioner : Maithon Power Limited

Respondents : Tata Power Delhi Distribution Limited & 4 ors.

Date of Hearing : **12.8.2022**

Coram : Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Venkatesh, Advocate, MPL  
Shri Asutosh K. Srivastava, Advocate, MPL  
Shri Nihal Bhardwaj, Advocate, MPL  
Shri Pankaj Prakash, MPL  
Shri Dilip Kumar, MPL

**Record of Proceedings**

Case was called out for virtual hearing.

2. During the hearing, the learned counsel for the Review Petitioner referred to the IB report and made detailed oral submissions with regard to the additional capital expenditure proposed/incurred towards the (i) Construction of gate house/security infra/e-security for the periods 2014-19 and 2019-24; (ii) Automation of Boom Barrier for 2020-21 and for (iii) Installation of CCTV camera during 2020-21 to 2022-23, which was disallowed by order dated 8.1.2022. He further submitted that since the additional capital expenditure proposed/incurred was based on the report of IB, Ministry of Home Affairs, which was enclosed to the main petition, the claim of the Review Petitioner may be allowed.

3. None appeared on behalf of the Respondents. Accordingly, the Commission reserved its order in the matter.

**By order of the Commission**

**Sd/-**  
(B. Sreekumar)  
Joint Chief (Law)

